GOVERNMENT OF INDIA MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA STARRED QUESTION NO. 280 TO BE ANSWERED ON 06.08.2021

Environmental Clearance for Rail Project

*280. SHRI M.K. RAGHAVAN: ADV. ADOOR PRAKASH:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the State Governments are required to take environmental clearances while executing big infrastructure projects and if so, the details thereof;
- (b) whether the State Government of Kerala has sought environmental clearances for its 'Silverline' rail project; and
- (c) if so, the details thereof along with the action taken by the Government thereon?

ANSWER

MINISTER FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI BHUPENDER YADAV)

(a) to (c): A statement is laid on the Table of the House.

Statement referred to in reply to parts (a) to (c) of Lok Sabha Starred Question No. 280 to be answered on Friday, the 6thAugust, 2021 on "Environmental Clearance for Rail Project" by SHRI M.K. RAGHAVAN and ADV. ADOOR PRAKASH

(a) All new projects or activities or the expansion or modernization of existing projects or activities listed in the Schedule of the EIA notification, 2006, as amended; to be undertaken in any part of the country either by the private or Central/State Government agencies require prior environmental clearance.

As per the procedure prescribed in EIA Notification 2006, the complete proposals received are appraised by Expert Appraisal Committee (EAC) at Central level and by State Expert Appraisal Committee (SEAC) at State level. The recommendation of EAC and SEAC are considered by Ministry of Environment Forest and Climate Change at Central level and SEIAA at state level for approval.

(b) to (c) No sir. Ministry has not received any such proposal for grant of Environmental Clearance.
